

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P. No. 281/(MAH)/2015

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 31.03.2017

NAME OF THE PARTIES: M/s. Cushman & Wakefield Advisory Asia (India) Pvt.
Ltd.

SECTION OF THE COMPANIES ACT: 621A of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
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ORDER

1. The Applicant has filed an application for compounding of offence u/s 162 (159) Of the Companies Act,1956 or 2013.
2. Heard and perused the record.
3. Prayer Considered. Compounding is permitted subject to making payment of ₹ 2,00,000/- by company and ₹ 1,00,000/- each by director. After compliance, put up the case for Final Order.

Sd/-
B.S.V. PRAKASH KUMAR
MEMBER (J)

Sd/-
V. NALLASENAPATHY
MEMBER (T)

DATED THIS 31/03/2017